

Court No. - 49

Case :- APPLICATION U/S 482 No. - 8219 of 2021

Applicant :- Prabodha Nand Giri And 3 Others

Opposite Party :- State of U.P. and Another

Counsel for Applicant :- Chandra Shekhar Mishra

Counsel for Opposite Party :- G.A.

Hon'ble Vivek Agarwal,J.

1. Sri Mukesh Kumar Kushwaha, Joint Registrar (Stamp Reporting, Criminal) is present as he has been summoned by this Court to explain as to how Stamp Reporter only made a note in regard to three defects namely : (i) Adhar linked mobile number of the deponent is not given (ii) Witness signs required on Vakalatnama and (iii) proper affidavit is not given. Stamp Report did not make a note that applicant has not filed typed copy of any of the documents and the documents which have been filed by the applicant as Annexure-1 and Annexure-2 are not legible. Abovenamed Joint Registrar submits that mistake has been made in his section.

2. This mistake is not a small one and it has resulted in wastage of precious time of this Court. It appears that it prima facie indicative of a nexus between the parties and Stamp Reporter who are deliberately ignoring such major irregularities / defects.

2. On the request of Sri Mukesh Kumar Kushwaha, Joint Registrar (Stamp Reporting, Criminal), Sri Chandra Shekhar Mishra, learned counsel for the applicant is granted 10 days time to produce typed copy of documents and simultaneously Registrar General is directed to propose before the Hon'ble the Acting Chief Justice for installation of CCTV Cameras in all sections of this High Court so to control and monitor the activities of the sections with a view to have better court management as well as transparency in the working.

3. Let this proposal be placed by the Registrar General before Hon'ble the Acting Chief Justice within 7 days for obtaining consent of Hon'ble the Acting Chief Justice in regard to installation of CCTV cameras in all sections of the High Court, and if consent is given, work of installation of CCTV Cameras in all sections be initiated at the earliest. Registrar General is directed to furnish his report in case consent is given by Hon'ble the Acting Chief Justice.

4. List this matter after 10 days.

Order Date :- 22.7.2021/S.K.S.